# Before the Appellate Tribunal for Electricity

( Appellate Jurisdiction )

**Appeal No. 41 of 2011**

**Dated : 3rd November, 2011**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Sulochana Cotton Spinning Mills Private Ltd. … Appellant(s)**

**Versus**

**Tamil Nadu Electricity Board & Anr. ….Respondent(s)**

**Counsel for the Appellant(s):** **Ms. Mohana**
**Counsel for the Respondent(s):** **Mr. S. Vallinayagam for TNEB**

**ORDER**

We have heard the learned counsel for both the parties.

We direct the learned counsel for the Appellant to file an affidavit along with the documents indicating the date of knowledge. The learned counsel for the Respondent is also directed to produce Supply Code and B.P. No.10 and other materials to substantiate his objection.

Post the matter for further hearing on ***30.11.2011.***

**( V.J. Talwar)**
**Technical Member**

**(Justice M. KarpagaVinayagam )**
**Chairperson**

**TS/KS**